## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P. No. 892 /2011

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December, 2016, 10.30 A.M.

Name of the Company		Jayanta GuhaVersus- Adams Elevantor Co. Pvt. Ltd. & Ors.		
Under Section		397/398		
SI.	Name & Designa	Name & Designation of Authorized		Signature with date
No.	Representativ	e (IN CAPITAL	of	
	LET	TERS)		

Ms Swapna Choubey, Adu
Mr Sidhartha Shanma, Adu Pet
Ms Namrafa Basu, Adu

07/12/16

Mr. Sourjya Sadhan Bose. { Resp. 4.62t.

Jour 07/12/16

## ORDER

1

The Ld. Lawyer on behalfof the petitioner(s) as well as respondent(s) 1,6 and 7 are present. All other respondents are absent without any steps. Let the matter proceed ex parte. On perusal of the record it is found that one C.A. application No.384/2011 is pending for the last 5 years. The applicant has never made any endeavour to pursue his application. No.384/2011 is dismissed for non-prosecution.

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## Reference from pre-page.

Another CA No.48/2012 is found to be pending since the last four years. The applicant has never made any endeavour to get it disposed off even after the inception of NCLT from 1<sup>st</sup> June 2016. Moreover there were lot of changes in the company in the last four years. Hence apparently CA No.48/2012 becomes infructuous. This may be one of the reasons why the applicant is not pressing for the disposal of the application from last four years when pleadings are complete. Hence the CA No.48/2012 is dismissed for non prosecution.

Fixed on 16.01.2017.

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(MANORAMA KUMARI)

MEMBER (J)